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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 10th July 1943

No. 2129-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

INDIAN PRESS (EMERGENCY POWERS) ACT, 1931

Bombay Castle, 18th June 1943

No. 1095-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the book in English entitled "The Fifty Facts About India", edited by "Some Students" and by Mr. J. P. Gupta, General Editor, and printed by Mr. R. R. Bakhale at Bombay Vaibhav Press, Sandhurst Road, Girgaon, Bombay, No. 4, and published by Mr. J. P. Gupta for Namara Hindustan Publications, Hamam Street, Fort, Bombay, and all other documents containing copies, reprints, translations of, or extracts from, the said book, to be forfeited to his Majesty on the ground that it appears to the Government of Bombay that the said book contains words of the nature described in clause (d) of section 4 (1) of the said Act.

By order of the Governor of Bombay
D. SYMINGTON

Secretary

FINANCE DEPARTMENT NOTIFICATIONS

The 12th July 1943

No. 14432-F.(C).—The following notification, issued by the Government of India, Finance Department, is republished for general information.

By order of the Governor
V. RAMANATHAN

Deputy Secretary to Government

Simla, 7th January 1943

No. D.13-S.D./42—The following resolution by the Secretary of State for India is published for general information:—

THE INDIAN CIVIL SERVICE PROVIDENT FUND RULES

Dated June 3, 1942

I, Leopold Charles Maurice Stennett Amery, one of the Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247(1) and section 250(1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following rules:—

1. (1) These Rules may be cited as the Indian Civil Service Provident Fund Rules.

(2) They shall come into force on the 3rd day of June 1942.

2. In these Rules unless the context otherwise requires—

(1) "Account Officer" means the Audit Officer so designated by the Auditor-General of India;

(2) "Child" means a legitimate child and, in cases where the Account Officer, or if any doubt arises in the mind of the Account Officer, the Solicitor to the Government of India or the Legal Remembrancer (or other corresponding officer) to the Provincial Government as the case may be, is satisfied that under the personal law of the subscriber adoption is legally recognised as conferring the status of a natural child, includes an adopted child;

(3) "Emoluments" means pay as defined in the Fundamental Rules (Sterling overseas pay being converted at such rate of exchange as the Secretary of State may prescribe), leave salary and remuneration during suspension;

(4) "Family" means the wife or wives and children of a subscriber and the widow or widows and children of a deceased son of a subscriber, widowed mother, unmarried sisters and minor brothers, but if a subscriber proves that his wife has been judicially separated from him or has ceased under the customary law of the community to which she belongs to be entitled to maintenance, she shall be deemed to be no longer a member of the subscriber's family in matters to which these Rules relate, unless the subscriber indicates in writing to the Account Officer that she shall continue to be so regarded;

(5) "Fund" means the Indian Civil Service Provident Fund;

(6) "Government" means the Governor-General in the case of a person employed in connection with the affairs of the Federation and the Governor of the Province in the case of a person employed in connection with the affairs of a Province;

(7) "Leave" means any variety of leave prescribed in the Fundamental Rules;

(8) "Year" means financial year.

3. Every member of the Indian Civil Service other than a member appointed before the 1st April 1937 to be a Judge of a High Court, shall subscribe monthly to the Fund an amount, which shall be a sum of whole rupees, fixed by himself, but not less than four nor more than 12½ per cent of his emoluments for the month:

Provided that subscription shall be optional—

(a) for a member of the Executive Council of the Governor-General;

(b) during leave on minimum leave salary or leave salary under Rule 88 of the Fundamental Rules or while the subscriber is under suspension during which reduced remuneration is drawn;

(c) during leave preparatory to retirement, but if the subscriber after electing not to subscribe during a period of such leave subsequently returns to duty he shall subscribe at the rate of 4 per cent of the leave salary drawn by him during such leave.

Provided further in the case of a member appointed to serve in the armed forces of the Crown during an emergency that the amount of his subscription to the Fund shall be calculated on the emoluments he would have drawn if he had remained on duty in civil employment and that subscription to the Fund shall be optional while he is serving outside India.

4. Interest at the rate determined for each year according to the method of calculation prescribed by the Secretary of State shall be credited to the account of each subscriber as from the 31st March of each year subject to the following conditions:—

(1) Interest for 12 months shall be credited on the amount at the credit of the subscriber on the 31st March of the preceding year less any advance taken during the year;

(2) Interest shall be credited for each month of the year upon the sum by which the minimum amount at the credit of the subscriber between the close of the fourth day of the end of the month exceeded the amount on which interest is credited under sub-rule (1), subscriptions paid by deductions from emoluments being treated for the purpose of this sub-rule as having been deposited in the Fund on the first day of the month in which payment is actually made;

(3) If the total amount of interest allowed under sub-rules (1) and (2) contains a fraction of a rupee, it shall be rounded to the nearest whole rupee, 8 annas counting as the next higher rupee;

(4) Before the amount at the credit of a subscriber in the Fund is finally paid, his account shall be credited with the interest up to the month preceding that in which the

payment is made, or up to the end of the sixth month after the end of the month in which he quitted the service or died, whichever of these periods is less :

(5) The rate of interest is liable to revision on the 1st April of each year without notice.

5. (1) Each subscriber shall as soon as may be after joining the Fund send to the Account Officer a nomination conferring on one or more persons the right to receive the amount that may stand to his credit in the Fund, in the event of his death before that amount has become payable, or having become payable, has not been paid :

Provided that if, at the time of making the nomination, the subscriber has a family the nomination shall not be in favour of any person or persons other than the members of his family.

(2) If a subscriber nominates more than one person under sub-rule (1), he shall specify in the nomination the amount or share payable to each of the nominees in such manner as to cover the whole of the amount that may stand to his credit in the Fund at any time.

(3) A subscriber may at any time cancel a nomination by sending a notice in writing to the Account Officer :

Provided that the subscriber shall along with such notice send a fresh nomination made in accordance with the provisions of sub-rules (1) and (2).

(4) Without prejudice to the provisions of sub-rule (3), a subscriber shall along with every nomination made by him under this Rule send to the Account Officer—

(a) a notice to the effect that in the event of any of the nominees predeceasing him, the nomination in respect of the deceased nominee shall forthwith stand cancelled, and

(b) if the nomination is made at a time when the subscriber has no family, a notice to the effect that in the event of his thereafter acquiring a family the nomination shall forthwith stand cancelled.

(5) Immediately on the occurrence of any event by reason of which the notice of cancellation referred to in sub-rule (4) becomes operative and the nomination to which that notice relates consequently stands cancelled, the subscriber shall send to the Account Officer a fresh nomination made in accordance with the provisions of sub-rules (1) and (2).

(6) Every nomination made, and every notice of cancellation given, by a subscriber shall, to the extent that it is valid and operative, take effect on the date on which it is received by the Account Officer.

6. (1) Government may sanction the payment to any subscriber of an advance consisting of a sum of whole rupees and ordinarily not exceeding in amount three months' pay from the sum standing to his credit in the Fund.

(2) An advance shall not be granted under this Rule to any subscriber until at least twelve months have elapsed from the date of repayment of the last instalment of any previous advance unless Government considers, for reasons which shall be recorded in writing that this restriction may be relaxed.

7. (1) An advance shall be recovered in such number of equal monthly instalments, each being a sum of whole rupees, not less than twelve or more than twenty-four, as Government may prescribe :

Provided that—

(a) No recovery shall be made while the subscriber is on leave, or under suspension during which reduced remuneration is drawn ;

(b) recovery may be postponed by Government during the recovery of an advance granted to the subscriber otherwise than from the Fund ;

(c) a subscriber may if he so desires repay more than one instalment in a month.

(2) If at any time under the provisions of rule 6(2) an advance has been made to a subscriber before one previously made has been completely repaid, each advance shall be treated separately for purposes of recovery.

(3) After repayment of the advance interest thereon equivalent to one-fifth per cent of the advance for each month or part of a month of the period between drawal and complete repayment of the advance and rounded off to the nearest rupee, is payable in one instalment, if the advance has been repaid in twelve instalments and in two equal instalments if the advance has been repaid in more than twelve instalments.

8. Payments towards a policy of insurance of any description on the subscriber's own life may, at the option

of a subscriber, be substituted for subscriptions to the Fund, subject to the following conditions:—

(1) No amount shall be withdrawn before the details of the proposed policy have been submitted to the Account Officer and accepted by him as suitable.

(2) If the payments substituted be less than the minimum subscription required by Rule 3, the deficiency shall be rounded to the nearest rupee in the manner provided in rule 4(3), and paid by the subscriber as a subscription to the Fund.

(3) Government will not make any payments to insurance companies on behalf of subscribers, nor will it take steps to keep the policy alive. If a subscriber records on his pay bill that he is making payment to an insurance company, the Account Officer shall recover the deficiency if any due under sub-rule (2) and demand periodically to see the receipts or certified copies of the receipts showing that such payments have been made. Failing the production of such receipts he shall make the necessary deductions from the subscriber's emoluments and pay them to his credit in the Fund, and shall require the subscriber to furnish a certificate by the insurance company either that the policy has lapsed or matured, in which case the amount realised by surrender or on maturity shall be stated in the certificate, or that premiums have not been paid, as the case may be. Should a subscriber prefer, he may make the usual deduction from his pay bills for credit to the Fund and arrange with the Account Officer to draw from the Fund as required the sums necessary to pay premium or to recoup premiums already paid, provided that amount shall be withdrawn to meet any payment made more than 12 months before the withdrawal. Any sum already at credit of the subscriber in the Fund may be withdrawn for the purpose of making payments under this rule, provided that the amounts withdrawn shall be rounded to the nearest rupee in the manner provided in rule 4(3). Such withdrawals shall be treated as advances for the purpose of rule 4(1) only, and not for the purpose of rules 6 and 7.

(4) If any policy lapses the subscriber shall pay to the Fund the amount of premiums paid with interest thereon and if any policy matures he shall pay to the Fund the amount of premiums paid with interest thereon, or at his option the sum realised.

(5) Once a policy has been accepted by an Account Officer for the purpose of being financed from the Fund the terms of the policy shall not be altered nor shall the policy be exchanged for another policy without the previous consent of the Account Officer to whom details of the alteration or of the new policy shall be furnished.

9. A subscriber may withdraw from the amount standing to his credit in the Fund any sum of whole rupees required to provide supplementary pensions for his widows and daughters of any of them under the Indian Civil Service Family Pension Fund Rules.

10. The amount standing to the credit of a subscriber to the Fund is not liable to forfeiture in the event of his dismissal or removal from the service or of his quitting the service before he becomes entitled to annuity.

11. Except as provided in rules 6, 8 and 9 the amount standing at the credit of a subscriber in the Fund shall not be withdrawn until he quits the service or dies :

Provided that a subscriber who has been granted leave preparatory to retirement or, in the case of one serving in a vacation Department has been allowed vacation under such leave or who while on leave is either permitted to retire voluntarily or is required to retire on the grounds of ill-health, may withdraw the amount standing to his credit at any time between the commencement of the leave or vacation as the case may be or the date of such permission or requirement as the case may be, and the date of actual retirement, but if he returns to duty at the end of the leave he shall repay to the Fund the whole amount withdrawn by him with interest thereon. A subscriber who exercises the option allowed by this proviso shall not be liable to repay to the Fund after such withdrawal unless and until he returns to duty.

12. On the death of a subscriber before the amount standing to his credit has become payable or, where the amount has become payable, before payments have been made :—

(1) When the subscriber leaves a family—

(a) if a nomination in favour of a member or members of his family subsists, the amount standing to his credit in the Fund or the part thereof to which the nomination relates, shall be paid to his nominee or nominees in the proportion specified in the nomination.

(b) if no such nomination subsists or if such nomination relates only to a part of the amount standing to his credit in the Fund, the whole amount or the part thereof to which the nomination does not relate as the case may be, shall notwithstanding any nomination purporting to be in favour of any person or persons other than a member or members of his family be paid to the members of his family in equal shares :

- Provided that no share shall be payable to—
- (1) sons who have attained legal majority ;
- (2) sons of a deceased son who have attained legal majority ;
- (3) married daughters whose husbands are alive ;
- (4) married daughters of a deceased son whose husbands are alive ;

if there is any member of the family other than those specified in clauses (1), (2), (3) and (4) of the proviso :

Provided further that the widow or widows and the child or children of a deceased son shall receive between them in equal parts only the share which that son would have received if he had survived the subscriber and had been exempt from the provisions of clause (1) of the first proviso.

(2) When the subscriber leaves no family if a nomination in favour of any person or persons subsists, the amount standing to his credit in the Fund or the part thereof to which the nomination relates shall be paid to his nominee or nominees in the proportion specified in the nomination, and if no nomination subsists it shall be paid to the persons legally entitled to receive it.

13. All payments from the Fund shall be made in India in rupees.

14. As soon as possible after the close of each year each subscriber shall be supplied with a statement of his account in the Fund which shall show the opening balance as on 1st April of the year, the total amount credited or debited during the year, the amount of interest credited as on the 31st March of the year, and the closing balance as on that date.

15. (1) Until the commencement of Part II of the Government of India Act, 1935, references in these Rules to the Governor-General shall be construed as references to the Governor-General in Council.

(2) In the discharge of his functions under these Rules the Governor shall exercise his individual judgment.

16. The Indian Civil Service Provident Fund Rules, dated 24th September 1924, are hereby repealed
Given under my hand this 3rd day of June 1942.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

L. T. GHOLAP

Deputy Secretary to the Government of India

The 12th July 1943

No. 14433-F.(C).—The following notification issued by the Government of India in the Finance Department is published for general information.

By order of the Governor
V. RAMANATHAN

Deputy Secretary to Government
Simla, 14th January 1943

No. D. 13-A.-S.D./42—With reference to the Indian Civil Service Provident Fund Rules, made by the Secretary of State on the 3rd June 1942, the following instructions are issued by the Government of India for the guidance of subscribers to the Fund and Account Officer :—

1. Subscriptions (Rule 3)—(1) Where the subscriber draws emoluments (other than leave salary or reduced remuneration during suspension) from a Government Treasury in India, the amount of subscription will be such as may be deducted by him from the bill on which he draws the emoluments. The amount may be varied by the subscriber during the year within the limits prescribed in rule 3.

(2) In the case of a subscriber on leave the amount of subscription will be such as he may intimate to the Account Officer in India before proceeding on leave. If during leave the subscriber will be drawing minimum leave salary or leave salary under Fundamental Rule 88, he should intimate to the Account Officer in India whether he wishes to subscribe and if so the amount he will be subscribing. No alteration will be permissible in the amount so fixed for the period of leave. If the subscriber fails to intimate before proceeding on leave he will be deemed to have exercised his option in favour of subscribing during leave at the minimum rate of 4 per cent of his leave salary and deductions will be made accordingly.

(3) The instructions in sub-paragraph (2) will apply *mutatis mutandis* to a subscriber under suspension during which reduced remuneration is drawn.

(4) In the case of a subscriber transferred to foreign service or sent on deputation out of India the amount of subscription will be such as he may intimate to the Account Officer in India before proceeding to join his new duties. The subscriber should also intimate to the Account Officer the amount of his emoluments while on foreign service or deputation out of India and any change therein in order to enable the Account Officer to verify whether the rate of subscription is within the limits prescribed in rule 3.

(5) Subscriptions to the Fund will be recovered—
(i) in respect of emoluments drawn from a Government Treasury in India or a Colonial or Home Treasury, by deduction from the emoluments ;

(ii) in respect of sterling overseas pay by deduction in India from pay ; and

(iii) in respect of emoluments drawn from any other source, in cash, the subscriber remitting the amount direct to the Account Officer.

(6) All subscriptions made by a member together with interest on such subscriptions calculated under rule 4 should be credited to his account in the Fund.

2. Nominations (Rule 5)—Nominations under sub-rule (1), and notices of cancellation under sub-rule (4), should be in such one of the forms appended to the instructions as is appropriate in the circumstances.

3. Recoveries on account of advances (Rule 7)—Recoveries on account of advances will commence on the first occasion on which, after the advance is made, the subscriber draws pay for a full month, and will be effected in the manner provided in paragraph 1 above for realisation of subscriptions. Recoveries made by deduction from emoluments will be treated for the purpose of calculating interest under rule 4 as having been credited to the Fund on the first day of the month in which they are made.

4. Payments towards policies of insurance (Rule 8)—When a subscriber diverts or withdraws money from the Fund to pay the first premium on a policy of insurance (or, if the policy be a single premium policy to pay that premium) under rule 8, he should furnish the Account Officer with a certificate in the following form :—

" In lieu of subscription/with the sum of Rs..... a month to/withdrawn from the Indian Civil Service Provident Fund, I propose to pay a premium/single premium of Rs...../£.....monthly/quarterly/half-yearly/annually, on a policy of insurance on my own life with.....Company. This insurance is an endowment/a whole life insurance for Rs...../£.....payable after.....years or death whichever is earlier/on my death "

5. Recovery of the amount withdrawn under the proviso to rule 11—Where a subscriber has to repay to the Fund under the proviso to rule 11, the whole amount withdrawn by him, Government will determine whether the amount should be repaid in one or more instalments and in cash or securities or both.

6. Final payments (Rule 12)—(1) The Account Officer will be responsible for making final payments under rules 11 or 12. If payment is made under rule 12 any person claiming payment should send a written application to that Officer. In a case where there is doubt or dispute, but only with regard to a portion of the amount standing to the credit of a subscriber, the Account Officer should authorise prompt payment of that portion in regard to which there is no doubt or dispute. The persons to whom any amount is payable from the Fund should make their own arrangements to receive payment in India.

(2) If the person to whom any payment is to be made from the Fund is a lunatic, payment should be made to the authority entitled under the law to receive payment on his behalf.

(3) Sums not claimed for a period of six months after they have become payable will, at the end of the year, be transferred from the account head " Indian Civil Service Provident Fund " to the account head " Deposits " and treated under the ordinary rules relating to deposits. Such transfer does not however affect the fiduciary capacity in which the sums are held by Government.

7. Statement of account (Rule 14)—(1) The Account Officer will assign a number to the account of each subscriber, and when paying subscriptions in India, the subscriber should quote this number.

(2) Subscribers are required to satisfy themselves as to the correctness of the annual statements. Errors, if any, should be brought to the notice of the Account Officer

within six months of receiving a statement. If no statement of account is received by the 1st of October, the subscriber should communicate with the Account Officer.

APPENDIX

Forms of Nomination

I. When the subscriber has a family and wishes to nominate one member thereof.

I hereby nominate the person mentioned below, who is a member of my family as defined in rule 2 of the Indian Civil Service Provident Fund Rules, to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid:—

Name and address of nominee	Relationship with subscriber	Age
Dated this.....day of.....19 , at.....		
Signature of subscriber.....		
Two witnesses to signature		
1.....		
2.....		

II. When the subscriber has a family and wishes to nominate more than one member thereof.

I hereby nominate the persons mentioned below, who are members of my family as defined in rule 2 of the Indian Civil Service Provident Fund Rules, to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid, and direct that the said amount shall be distributed among the said persons in the manner shown below against their names:—

Name and address of nominees	Relationship with subscriber	Age	*Amount or share of accumulations to be paid to each
Dated this.....day of.....19 , at.....			
Signature of subscriber.....			
Two witnesses to signature			
1.....			
2.....			

*NOTE—This column should be filled in so as to cover the whole amount that may stand to the credit of the subscriber in the Fund at any time.

III. When the subscriber has no family and wishes to nominate one person.

I, having no family as defined in rule 2 of the Indian Civil Service Provident Fund Rules, hereby nominate the person mentioned below to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid:—

Name and address of nominee	Relationship with subscriber	Age
Dated this.....day of.....19 , at.....		
Signature of subscriber.....		
Two witnesses to signature		
1.....		
2.....		

IV. When the subscriber has no family and wishes to nominate more than one person.

I, having no family as defined in rule 2 of the Indian Civil Service Provident Fund Rules, hereby nominate the persons mentioned below to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid, and direct that the amount shall be distributed among the said persons in the manner shown below against their names:—

Name and address of nominees	Relationship with subscriber	Age	*Amount or share of accumulations to be paid to each
Dated this.....day of.....19 , at.....			
Signature of subscriber.....			
Two witnesses to signature.			
1.....			
2.....			

*NOTE—This column should be filled in so as to cover the whole amount that may stand to the credit of the subscriber in the Fund at any time.

Forms of contingent notice of cancellation.

I. Where nomination is in favour of one or more members of the subscriber's family.

Without prejudice to my right under sub-rule (3) of rule 5 of the Indian Civil Service Provident Fund Rules, I hereby give notice that in the event I think fit, I hereby give notice that in the event the person nominated thereunder predeceasing any of the persons the said nomination shall forthwith stand cancelled.

Dated this.....day of.....19 , at.....
Signature of subscriber.....
Two witnesses to signature.

1.....
2.....

II. Where nomination is in favour of one or more persons not being members of the subscriber's family.

Without prejudice to my right under sub-rule (3) of rule 5 of the Indian Civil Service Provident Fund Rules, I hereby give notice that in the event I think fit, I hereby give notice that in the event the person nominated thereunder predeceasing any of the persons or in the event of my hereafter acquiring a family defined in rule 2 of the said rules, the said nomination shall forthwith stand cancelled.

Dated this.....day of.....19 , at.....
Signature of subscriber.....
Two witnesses to signature

1.....
2.....

L. T. GHOLAP
Deputy Secretary

The 12th July 1943

No. 14434-F.(C).—The following notification, issued by the Government of Bihar, Finance Department, is reproduced for general information.

By order of the Governor
V. RAMANATHAN
Deputy Secretary to Government

The 1st June 1943

No. 5124-F.—With reference to the Indian Civil Service Provident Fund Rules, made by the Secretary of State on the 3rd June 1942, the Governor of Bihar is pleased to direct that the instructions issued by the Government of India in their notification No. D. 13-A.-S.D./42, dated the 14th January 1943, shall apply also in respect of subscribers who are under the administrative control of the Provincial Government.

By order of the Governor of Bihar
V. K. R. MENON
Secretary to Government

The 12th July 1943

No. 14423-F.(C).—The following notification, issued by the Government of India, Finance Department, is reproduced for general information.

By order of the Governor
V. RAMANATHAN
Deputy Secretary to Government

Simla, 14th April 1943

No. F. 23(3)-R. 11/42—The following order made by the Secretary of State for India is published for general information:—

“The Indian Civil Service Provident Fund Rules, 1942”.

I, Leopold Charles Maurice Stennet Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247(1) and section 250(1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendments to the Indian Civil Service Rules, 1942, namely:—

In sub-rule (4) of rule (4), after the words “payable” is made,” the words “or tendered” shall be inserted.

Given under my hand this 9th day of February 1943.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

L. T. GHOLAP
Deputy Secretary

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS**

The 10th July 1943

No. 5633-S.T.—The following notification of the Textile Commissioner to the Government of India is published for general information. The authority referred in note 5 of the notification will be the Subdivisional Officer in whose jurisdiction the premises of the dealer submitting the return is situated.

B. MUKERJI

Deputy Secretary to Government

**GOVERNMENT OF INDIA
DEPARTMENT OF INDUSTRIES AND CIVIL SUPPLIES
COTTON TEXTILES DIRECTORATE
OFFICE OF THE TEXTILE COMMISSIONER, BOMBAY**

In accordance with the powers conferred on me by the Cotton Cloth and Yarn (Control) Order, 1943, I hereby prescribe that the information called for under Clause 16(1) of that Order shall be under the following headings. This information must be furnished *in duplicate* to the appropriate Provincial or State authority (vide Note 5).

Name and address of dealer

Cotton cloth and yarn in stock on 31st July 1943

N.B.—Cotton cloth and yarn means and includes imported cotton cloth and yarn as well as cotton cloth and yarn manufactured in India.

MATERIALS	Stock in $\frac{\text{Bales}}{\text{Yds.}}$		Stock in pieces or cut pieces	Total stocks
	Bales.	Yds.	Yds.	Yds.
1. All cotton cloth normally sold on the yardage basis.	Bales.	Yds.	Yds.	Yds.
2. Dhoties and Sarees	Bales.	Nos.	Nos.	Nos.
3. All other materials normally sold by numbers for example Sheets, Chaddars, Towels, etc.	Bales.	Nos.	Nos.	Nos.
4. Anything not covered by the above for example, Fents, etc.	Bales.	Lbs.	Lbs.	Lbs.
5. Yarn of all types	Bales.	Lbs.	Lbs.	Lbs.

The above return must be accompanied by a certificate signed in the following form :—

I, the undersigned, for and on behalf of (name and address of dealer) holding the stocks specified above solemnly affirm that the statement correctly sets out the stock of cloth held by ^{him}/_{them} and that separate and correct statements are being submitted to the appropriate authorities in regard to all other cloth and yarn stocks held by the said dealer at any other premises in India.

Signed

NOTE—(1) The above form of declaration of cloth and yarn stocks is to be used by dealers and defined in the Cotton Cloth and Yarn (Control) Order, 1943.

(2) The declaration of stocks must be submitted on or before the 15th August 1943.

(3) Imported cotton cloth and yarn are covered by the provisions of this Order and must be declared.

(4) Information from manufacturers and processors is being called for in a separate form, details of which will be notified later.

(5) The appropriate authority to whom this return is to be submitted will be notified by the Government of the Province or State in which the dealers' premises are situated.

M. K. VELLODI
Textile Commissioner

The 12th July 1943

No. 5686-S. T.—The following notification, issued by the Government of India, Department of Food, is republished for general information.

By order of the Governor
B. MUKERJI

Deputy Secretary to Government

FOODGRAINS CONTROL ORDER

New Delhi, 29th May 1943

No. C. G. IV (2)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government, is pleased to direct that the following further amendment shall be made in the Foodgrains Control Order, namely :—

After the first proviso to clause 3 of the said Order, the following proviso shall be inserted, namely :—

“ Provided further that any licence issued, or deemed to be issued, under this clause in any of the four provinces of Assam, Bengal, Bihar and Orissa and for the time being in force in the province of issue shall be as valid in each of the other three provinces as if it had been issued by the Provincial Government of that province. ”

E. WOOD
Secretary

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATION

The 12th July 1943

No. 14469-Com.(C).—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

COMPANY LAW

New Delhi, 12th June 1943

No. 24(1)-Tr. (C.L.)/43—In exercise of the powers conferred by sub-section (3) of section 2 of the Registration of Transferred Companies Ordinance, 1942 (Ordinance No. LIV of 1942), the Central Government is pleased to direct that the following further amendment shall be made in the Registration of Transferred Companies Rules, 1942, namely :—

In the said Rules, rule 1 shall be renumbered as sub-rule (1) of that rule and after sub-rule (1) as so renumbered the following sub-rule shall be inserted, namely :—

“ (2) They extend to the whole of British India including those excluded and partially excluded areas in which the Ordinance is for the time being in force ”.

S. N. RAY
Joint Secretary